

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 23/GT/2017

Subject : Approval of tariff of Nabinagar Thermal Power Project (4x 250 MW) for the period from anticipated COD of Unit-I to 31.3.2019

Petitioner : Bhartiya Rail Bijlee Company Ltd.

Respondents : East Central Railway and 2 others

Date of hearing : **22.5.2018**

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Parties present : Ms. Swapna Seshadri, Advocate, BRBCL
Ms. Parichita Chowdhary, Advocate, BRBCL
Shri Sanjeev Kumar Varshney, BRBCL
Shri Prashant Chaturvedi, BRBCL
Ms. Mazag Andrabi, Advocate, ECR
Shri Saahil Kaul, Advocate, ECR
Shri R.B.Sharma, Advocate, BSP (H) CL

Record of Proceedings

During the hearing the learned counsel for the petitioner prayed that Commission may consider the grant of provisional tariff pending determination of final tariff of the project. She also submitted that the respondents have not been making payments in respect of the bills raised towards supply of power by the petitioner.

2. The learned counsel for the respondent, ECR prayed for grant of four weeks time to file its reply in response to the revised petition filed by the petitioner. She also informed that the respondents have been making payments as per bills raised by the petitioner. The learned counsel also submitted that there are certain outstanding issues in respect of the project which are required to be clarified/ settled before tariff is determined in the petition. The Commission, however, observed that since the petition is for determination of tariff, all other issues, not related to tariff can be raised by the respondent, ECR through a separate petition.

3. The learned counsel for the respondent BRP(H)CL prayed that the Commission may direct the petitioner to serve the copy of the revised petition filed, in order to file its reply in the matter. The learned counsel for the petitioner submitted that copy of the revised petition had been served on the respondent BSP(H)CL. She however undertook to serve a copy on the said respondent.

4. The Commission after hearing the parties directed the respondents to file their replies on or before 6.7.2018 with advance copy to the petitioner, who shall file its rejoinder, if any, by 20.7.2018. Pleadings shall be completed by the parties prior to the next date of hearing.



5. Matter shall be listed in due course for which separate notices will be issued.

By order of the Commission

-Sd/-
(T. Rout)
Chief (Law)

